

Arms Rules, 1962, the District Magistrates are competent to issue arms licences for non-prohibited bore weapons for the District or State concerned and the State Governments are competent to issue such licences valid throughout the country. These licences are issued for various purposes including personal security. No instructions in this regard, on the norms to be followed, were issued to the State Governments by the Central Government.

[*English*]

Income-Tax Assessment Order

312. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the income-tax assessment order is a valid and sufficient document to give bail of persons involved in the violation of sections 107/151 of the Delhi Police Act;

(b) if so, the number of cases in which this document was not honoured during the last one year along with the reasons therefor;

(c) Other papers/documents which are valid for giving bails.

(d) whether there is any proposal to investigate the cases in which the income-tax assessment order was not honoured during the last one year; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) It is a valid document for giving bail in preventive proceedings under section 107 and 151 of the Cr P.C.

(b) The Delhi Police have reported that no such document was dishonoured during the last year in the matter of grant of bail in the proceedings under section 107/151 Cr. P.C.

(c) Other documents valid for giving bail include documents relating to deposit receipts, licence of factory/shop, Identity card in case of Government employees, etc.

(d) No, Sir.

(e) Does not arise.

Flood Assistance to Kerala

313 SHRI K. P. UNNIKRISHNAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Kerala Government has sought Central assistance to cope with the damage suffered by the State due to heavy rains leading to floods and sea erosion; and

(b) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir

(b) Does not arise

Indians Evacuated from Gulf Countries

314 SHRI V. S. VIJAYARAGHAVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of Indians evacuated from Kuwait, Iraq and Saudi Arabia separately during the Gulf crisis;

(b) the number of Indian nurses who have since returned to their respective Gulf country after the end of the Gulf crisis;

(c) whether the Government have proposed any assistance for the rehabilitation and the return of these Indians to the Gulf;

(d) if so, the details thereof;

(e) whether the Government of Kerala have submitted any proposal in this regard;

(f) if so, the action taken thereon; and

(g) whether the Union Government have demanded any compensation for the property and assets left behind by these Indians in Kuwait and other Gulf Countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI). (a) 1,47,839 Indians are estimated to have returned from the Gulf with the assistance of Govt. of India.

(b) Kuwait: Approx. 150

Iraq: None

Saudi Arabia: Not available

(c) and (d) The Government of India have not so far embarked upon any scheme to rehabilitate the repatriated Indians from Gulf Countries. As regards the return of our nationals Government of India has taken up the matter with Government of Kuwait and our people have started going back. In addition, Govt. have also liberalised emigration procedures.

(e) and (f) The Government have received a memorandum from Chief Minister of Kerala referring to, inter alia, the measures for early rehabilitation of the returnees and setting up of a committee and fund for this purpose. These recommendations are under consideration.

(g) According to the relevant UN resolutions, Iraq is liable to pay compensation. The information on claims for compensation from Indian nationals is presently being collected and such information in consolidated manner will be submitted to the UN Compensation Commission. As regards recoverable assets our nationals will be given all possible assistance.

Shortage of High and Medium Grade Manganese

315. **SHRI DHARMANNA MONDAYYA SADUL:** Will the Minister of STEEL be pleased to state.

(a) whether some of the Manganese Alloy producers have been forced either to cut down production or shut down furnaces due to shortage of high and medium grade manganese;

(b) if so, the details thereof; and

(c) the reasons for the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (c) There was no shortage of manganese alloys required for steel production in the country during 1990-91. Some units of manganese alloy producers, on some occasions, may have faced shortage of manganese ore which could also be as a result of absence of planning, inadequate stocks to take care of fluctuation in ore supplies, etc.

Telephone Connections in Chandigarh, Manimajra and Panchkula

316. **SHRI PAWAN KUMAR BANSAL.** Will the Minister of COMMUNICATIONS be pleased to state.

(a) the total number of telephone connections provided to Chandigarh, Manimajra and Panchkula;

(b) the number of new lines provided in those places during the last three years; and

(c) the total number of personnel working in the Department at Chandigarh before and after the increase in the number of lines?